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O.A.No.76/2010

ORDER DATED 16th MARCH, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member(A)

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Anadi Das Applicant.

Vs.

Union of India & Ors. Respondents.

Heard Mr. N.R. Routray, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways).

2. This Original Application has been filed by the applicant with a prayer to pay the differential arrear pension. Mr. Routray, Ld. Counsel for the applicant submits that the applicant has filed Representation to Respondent No.5 ventilating his grievances that the arrear amounts from February 2008 to September 2009 should not be less than one lakh. But he has been paid only Rs.65781/-; accordingly his arrear pension has not been properly assessed. So the applicant in his representation prayed for differential arrear pension. Copy of the representation is also forwarded to Respondent No.3 (Annexure-A/2) for his information and necessary action. The Ld. Counsel for the applicant submits that such a representation was submitted on 27.10.2009. Though a period of five months

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is already over, he submits that no response has been received from the Respondents as yet.

3. Mr. Ojha, Ld. Standing Counsel for the Respondents (Railways) submits that he was not able to get instruction in this matter so far from the Respondents. As agreed to by the Ld. Counsel for the parties it is considered that at this stage it may meet the ends of justice if the pending representation is considered by the Respondents and a speaking order is passed taking into consideration the points raised in the present O.A. as well. This may be done within a period of 45 days from the date of receipt of the copy of this order. Ordered accordingly.

4. In view of the above observations and directions this Original Application is disposed of at the admission stage itself. No costs.

5. Send copy of this order as well as copy of this O.A. to Respondents No.3,4 & 5 for compliance.


(C.R. MOHAPATRA)
ADMN. MEMBER